

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:260

ANSWERED ON:22.07.2003

ISSUE OF LICENCES BY DELHI POLICE

CHANDRA NATH SINGH;GADDE RAMAMOCHAN;M.V.V.S MURTHI;SADASHIVRAO DADOBA MANDLIK;SHEESH RAM SINGH
RAVI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some leading clubs in Delhi are running Swimming Pools without valid Licences from the competent authority;
- (b) if so, whether the Licencing Department of Delhi Police have served show-cause notices to these clubs;
- (c) if so, the details thereof and the further action taken or likely to be taken by the Government against such clubs;
- (d) whether there is any proposal to take away the licensing from the Delhi Police as reported in Indian Express dated April 25, 2003; and
- (e) if so, the facts and details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

- (a) to (c): During the recent months, Delhi Police detected five clubs which were operating their swimming pools without mandatory renewal of their licenses. All the five defaulting clubs were issued show cause notices as per law for cancellation of their licenses but these were later vacated on their fulfilling the requirements laid down for renewal of licenses.
- (d) & (e): There is no such specific proposal under consideration of the Government at this stage.